

ITEM NO.18

COURT NO.1

SECTION IX

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (C) Nos.31288-31290/2011

(Arising out of impugned final judgment and order dated 21-09-2011 in WP No. 2906/2004 21-09-2011 in WP No. 899/2011 21-09-2011 in WP No. 357/2011 passed by the High Court of Judicature at Bombay)

MAHARASHTRA STATE BOARD OF WAKFS

Petitioner(s)

VERSUS

SHAIKH YUSUF BHAI CHAWLA & ORS.

Respondent(s)

WITH

SLP(C) No. 12307/2013 (IX)

SLP(C) No. 12296/2013 (IX)

(IA No. 21126/2020 - DELETING THE NAME OF PETITIONER/RESPONDENT)

SLP(C) No. 12295/2013 (IX)

(IA No. 21182/2020 - DELETING THE NAME OF PETITIONER/RESPONDENT)

SLP(C) No. 12293/2013 (IX)

SLP(C) No. 12291/2013 (IX)

SLP(C) No. 12290/2013 (IX)

SLP(C) No. 12288/2013 (IX)

SLP(C) No. 12281/2013 (IX)

(IA No. 1/2013 - CONDONATION OF DELAY IN FILING)

SLP(C) No. 12277/2013 (IX)

SLP(C) No. 12271/2013 (IX)

SLP(C) No. 12268/2013 (IX)

SLP(C) No. 12266/2013 (IX)

SLP(C) No. 12302/2013 (IX)

SLP(C) No. 12298/2013 (IX)

SLP(C) No. 12300/2013 (IX)

SLP(C) No. 1132/2017 (IX)

SLP(C) No. 3136/2016 (IX)

(IA 6929/2022 - FOR APPLICATION FOR VACATION OF INTERIM ORDER)

SLP(C) No. 8190/2014 (IX)

SLP(C) No. 14177-14179/2013 (IX)

SLP(C) No. 14176/2013 (IX)

SLP(C) No. 14169/2013 (IX)

SLP(C) No. 35198/2011 (IX)

SLP(C) No. 35196/2011 (IX)

SLP(C) No. 32129-32131/2011 (IX)

SLP(C) No. 32636/2011 (IX)

SLP(C) No. 16915/2012 (IX)

(FOR DELETING THE NAME OF PETITIONER/RESPONDENT)

SLP(C) No. 19738-19744/2012 (IX)

(FOR DELETING THE NAME OF PETITIONER/RESPONDENT ON IA 21114/2020  
FOR DELETING THE NAME OF PETITIONER/RESPONDENT ON IA 21153/2020)

SLP(C) No. 19721-19723/2012 (IX)

SLP(C) No. 19716/2012 (IX)

SLP(C) No. 19717/2012 (IX)

SLP(C) No. 19920/2012 (IX)

SLP(C) No. 19747-19758/2012 (IX)

SLP(C) No. 19726-19735/2012 (IX)

(ONLY I.A. NO. 21168/2020 (APPLICATION FOR EXTENSION OF TIME FOR  
FILING SUBSTITUTION APPLICATION))

SLP(C) No. 19719-19720/2012 (IX)

SLP(C) No. 19725/2012 (IX)

SLP(C) No. 19724/2012 (IX)

SLP(C) No. 19759/2012 (IX)

SLP(C) No. 35760/2012 (IX)

SLP(C) No. 19775/2012 (IX)

SLP(C) No. 35759/2012 (IX)

SLP(C) No. 35777/2012 (IX)

SLP(C) No. 35776/2012 (IX)

SLP(C) No. 19781/2012 (IX)

SLP(C) No. 19736/2012 (IX)

(IA 21175/2020 - FOR DELETING THE NAME OF PETITIONER/RESPONDENT)

SLP(C) No. 19776-19778/2012 (IX)

SLP(C) No. 19761-19772/2012 (IX)

SLP(C) No. 35764-35773/2012 (IX)

SLP(C) No. 19782-19788/2012 (IX)

SLP(C) No. 35762-35763/2012 (IX)

SLP(C) No. 12259/2013 (IX)

(IA No. 21162/2020 - DELETING THE NAME OF PETITIONER/RESPONDENT)

SLP(C) No. 12305/2013 (IX)

SLP(C) No. 12303/2013 (IX)

SLP(C) No. 12260/2013 (IX)

SLP(C) No. 12310-12312/2013 (IX)

SLP(C) No. 12304/2013 (IX)

(IA 21155/2020 - FOR DELETING THE NAME OF PETITIONER/RESPONDENT)

Date : 02-08-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE KRISHNA MURARI  
HON'BLE MS. JUSTICE HIMA KOHLI

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For. NO.6  
in SC 12307/2013

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UPON hearing the counsel the Court made the following  
O R D E R

List the matters on 10.08.2022 as directed by this Court  
vide order dated 25.07.2022.

(RAJNI MUKHI)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
COURT MASTER (NSH)